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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. No.178/91 in
O.A. No.953/87.

Date: October 23, 1991.

Union of India & Others Petitioners

v/s.

Shri Baldev Singh & Others Respondents.

ORDER:

The petitioners, who were respondents in O.A. No.953/87 titled "Shri Baldev Singh & Ors. Vs. Union of India & Ors." decided on 8.2.1991, have preferred the instant Review Application under Section 22(3)(f) of the Administrative Tribunals Act, 1985, seeking review of the judgment on the ground that there is a factual error apparent on the face of the record inasmuch as in our aforesaid judgment, it was mentioned as under:

"From the perusal of the order dt. 9.9.1985 (Annexure B), it is seen that there is no mention, if the promotion of the applicants was on ad hoc basis."

The petitioners have pointed out that in para 3 of the order dated 9.9.1985, it was mentioned that "The above promotions are on adhoc basis..." They have not raised any other point in the R.A. except repetition of the grounds which have already been dealt with in the judgment.

2. The petitioners in para 7 of the R.A. have requested for hearing the R.A. in open court. In view of the fact that there is no discovery of any new material or evidence which was not within the knowledge of the party or could not be produced at the time the judgment was made despite due diligence, we do not consider it necessary to fix the case for hearing. Though inadvertently, it was mentioned in the judgment that "there is no mention, if the promotion of the applicants was on ad hoc basis", yet it was not the sole ground on which the O.A. was allowed. We do not find any other sufficient reason construed to mean 'analogous reason'

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justifying review of the judgment. Consequently, the Review Application No.178/91 in O.A. No.953/87 merits rejection and the same is hereby rejected.

(By circulation)

(I.C. 23/1941)
(P.C. JAIN)
MEMBER(A)

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(T.S. OBEROI)
Member (J)